

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:66
ANSWERED ON:27.11.2012
FUNDS TO NGOS
Panda Shri Prabodh;Singh Shri Bhupendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the Non-Governmental Organisations (NGOs) which have received funds from abroad during each of the last three years and the current year, State-wise and country-wise;
- (b) the names of the NGOs against whom action for various irregularities or illegal activities including those NGOs against whom cases have been handed over to the Central Bureau of Investigation and the State Police for investigation, has been taken during the said period;
- (c) whether the Government has any mechanism to monitor the utilisation of funds received by NGOs for the purpose for which the same were received; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 66 FOR 27.11.2012.

(a): During the last three years foreign contribution received by Associations registered and Associations that were granted prior permission under the Foreign Contribution (Regulation) Act, 2010 (FCRA) are given below:-

| Year | No. of NGOs | Total amount of foreign contribution received |
|------|-------------|---|
|------|-------------|---|

| | | |
|-----------|-------|-------------------|
| 2008-2009 | 23172 | Rs.10997.35 Crore |
| 2009-2010 | 22275 | Rs.10431.12 Crore |
| 2010-2011 | 22735 | Rs.10334.12 Crore |

State-wise details for the above three years are given at Annexure-I. The list of countries from where funds have been received are given at Annexure-II.

As far as foreign contribution received in 2011-12 are concerned, the same are still under compilation as the last date for submission of annual accounts by the NGOs is 31.12.2012. Similarly, details about the current year cannot be finalized at this stage.

(b): The names of NGOs whose cases have been referred to Central Bureau Investigation and State Police for investigation are given at Annexure -III and IV respectively.

(c) & (d): The Government monitors the receipt and utilisation of foreign contribution received by any 'person' including Non-Governmental Organisations in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed under the Act.

The FCRA, 2010 provides for NGOs to receive foreign funds after registration or prior permission. Every application of NGOs for registration or granting Prior Permission is decided with inputs from the concerned security agencies. The NGOs who have been registered/ given prior permission for receiving foreign funds are required to submit Annual Accounts for each financial year within a period of nine months from the closure of the financial year i.e. by 31st December. Such Annual Accounts are to be submitted in the prescribed format duly audited by a Chartered Accountant. FCRA provides for a reporting mechanism by the recipients of foreign contribution as well as by the Banks. These are scrutinized and wherever required, physical inspection is conducted. Based on the findings of the inspection team, appropriate action is taken.